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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

OA NO. 3027/2004

This the 7th day of July, 2005

**HON'BLE MR. JUSTICE M.A.KHAN, VICE CHAIRMAN (J)
HON'BLE MR. S.A.SINGH, MEMBER (A)**

Shri Bijander Kumar
(Group 'D' Employees)
S/o Sh. Mangal Singh
R/o Village Kakra, P.O. Muradnagar
District Ghaziabad.

(By Advocate: Sh. M.L.Chawla)

versus

1. Union of India through
Secretary, Ministry of Defence,
South Block,
New Delhi-11.
2. Joint Secretary (TRg) & CAO,
Ministry of Defence,
South Block,
New Delhi-11.
3. The Director of Administration
(Maintenance Section)
Directorate of Administration, Naval Hqrs.
'A' Block Hutmants, New Delhi-11.

(By Advocate: Sh. T.C.Gupta)

ORDER (ORAL)

By Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)

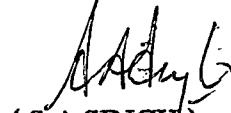
On the request of the parties this OA is listed for 11.7.2005. The date of hearing is preponed. Counsel for parties have stated that the matter has been settled between the parties.

Makhan

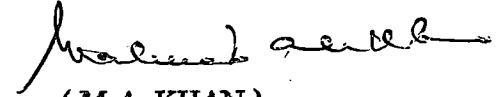
2. On the request of the parties OA-3027/2004 is taken on the board of this bench. Counsel for respondents Sh. Shankar Singh, Director (Administration), respondent No.3 is present in person. Upon instructions from him, counsel for respondents has stated that applicant may join the office of the respondent as casual labour today. Counsel for applicant discussed the matter with the applicant who is present in person. Applicant has accepted this offer. He has agreed to report to Sh. Shankar Singh, Director (Administration), respondent No.3 today itself to join as casual labour.

3. In view of this, counsel for applicant upon instructions has submitted that the OA may also be disposed of in terms above settled. Accordingly, OA is disposed of in terms of the above settlement.

4. Issue copy to the parties dasti.


(S.A.SINGH)
Member (A)

'sd'


(M.A. KHAN)
Vice Chairman (J)